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CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

CP No.10/96 in
OA No.1128/94

New Delhi this the 1st day of May, 1996.

Hon'ble Mr. B.K. Singh, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Sh. Sunil Kumar,
B-37, Prem Nagar, Kirari Road,
Nangloi,
Delhi-110041. ...Applicant

(By Advocate Ms. Raman Oberoi, though none
appeared)

Versus

1. Sh. K. Rajan, Secretary,
Dept. of Animal Husbandry
and Dairying,
Ministry of Agriculture,
Krishi Bhawan,
New Delhi.

2. Sh. S.S. Sodhi,
General Manager,
Delhi Milk Scheme,
West Patel Nagar,
New Delhi. ...Respondents

(By Advocate Sh. V.S.R. Krishna)

ORDER (Oral)
(By Hon'ble Mr. B.K. Singh, Member (A))

This CP-10/96 in OA-1128/94 was filed
on 11.1.96 stating that the respondents have not
complied with the direction of this Hon'ble
Tribunal given on 6.1.95 in OA-1128/94. The
direction contained in para-8 of that judgement
is extracted below:-

"8. Accordingly, the respondents are
directed to consider the application of the
applicant at Annexure A-1 dated 11.2.91
keeping in view the overall financial
picture referred to in the previous
paragraphs. It is hoped that a sympathetic
consideration would be made. The result of
such consideration should be advised to the
applicant within a period of 3 months from
the date of receipt of this order."

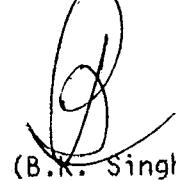
(B)

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The respondents have filed a reply stating that the offer of appointment is already enclosed with the counter-reply and the acceptance of that offer is also there at internal page No.8 and running page No.21 of the file. The direction was to consider the case of the applicant sympathetically and the respondents have not only considered the case sympathetically but also have offered the offer of appointment against a Group 'D' post which the applicant has already accepted and he has also joined duty. In view of this, we are satisfied that there has been a substantial compliance of the direction contained in para-8 of the judgement. Nothing survives in the C.P. now. If there is some delay, that is not to be taken into consideration once the order is substantially complied with. The respondents have complied with the orders and accordingly the contempt proceedings against them are dropped. The notices issued to them are discharged and the record is consigned to the Record Room.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)


(B.K. Singh)
Member(A)

'Sanju'